

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1259/92

XXXXXX

DATE OF DECISION 6.12.1993

Shri S.V.Kulkarni Petitioner

Shri D.V.Gangal Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

COMMITTEE:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? *M*
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal? *M*

M.R.Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)

M.S.Deshpande

(M.S.DESHPANDE)

VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

OA.NO. 1259/92

Shri S.V.Kulkarni

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri D.V.Gangal
Advocate
for the Applicant

Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.12.1993

(PER: M.S.Deshpande, Vice Chairman)

The grievance of the applicant is that the application for review which the applicant has presented before the President on 1.10.1992 has not been decided and that a direction should be issued to the President for deciding the review application. This review application was directed against show cause application issued to the applicant. Consequent upon the order passed by this Tribunal, in group of applications including the one in OA. 869/89 which was filed by the present applicant, on 14.8.1991 which granted liberty to the respondents while quashing the earlier order to initiate fresh proceedings, an order of removal was passed. This is the order against which the applicant can go up-to the President by filing a review application. We are, therefore, not inclined to make a direction to the President to pass any order on the review application dated 1.10.1992. But the applicant will be at liberty to question the order dated 4.9.1992 by appropriate proceedings if so advised. OA. is disposed of with these directions.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN